

(c) the present status in this regard and action taken by State Government so far; and

(d) the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No, Sir. The constructions within 20 Kms. around the airports are regulated through issue of No Objection Certificate for a permissible height for safe operation of airports. The constructions activity around the airports is monitored by the Airport Operators, Municipal Authorities and State Governments.

(b) to (d) The Government of India has issued Gazette Notification SO 84(E) dated 14.01.2010 on control of constructions around airports for compliance by all State Governments.

Air India under supervision of BRPSE

1576. SHRI R.C. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government is planning to put Air India under the supervision of Board for Reconstruction of Public Sector Enterprises (BRPSE);

(b) whether AI's proposal for financial restructure prompted Government to put it under the oversight of BRPSE; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No, Sir.

(b) and (c) Do not arise.

Losses to Air India

1577. SHRI T.K. RANGARAJAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Air India is making loss continuously;

(b) whether it is also a fact that AI's passenger load has been dropping;

(c) if so, the reasons therefor;

(d) whether there is any curtailment of AI flights in profitable routes; and

(e) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) No, Sir. Air India's passenger load factor has increased by 1.8 points from 64.8% during April, 2009 -January, 2010 to 66.6% during April, 2010 -January, 2011.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

Committee to study issue of pricing of air fares

1578. SHRI M.V. MYSURA REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the reasons that private airlines are indulging in predatory pricing of air tickets;

(b) whether any committee has been constituted to study the whole gamut of issues behind the exorbitant air fares;

(c) if so, the details thereof; and

(d) the details of airlines that are indulging in such activities and action taken by DGCA/Ministry on such airlines so far?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No case of predatory pricing of air tickets by scheduled domestic airlines has come to the notice of the Govt.

(b) and (c) A Working Group on Regulatory Framework to protect consumer interest including disclosure of tariffs and conditions of service by domestic airlines was set up on 20.12.2010 under the Chairmanship of DGCA. The Terms of Reference for the Working Group are as under:

1. The Group shall examine the existing system of passenger fare structuring by all the scheduled domestic airlines and the manner in which the passenger fares are disclosed to public in the context of the reported difficulties of consumers in making an informed choice.
2. The Group shall identify areas where disclosure of tariffs and conditions of service by scheduled domestic airlines require further improvement in promoting transparency with a view to protect interest of consumers.